

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 736 of 2012

(Arising out of Order-in-Appeal No.514 & 515/2011 dated 05.01.2012 passed by the Commissioner of Central Excise (Appeals-II), Bangalore.)

**The Commissioner of Service
Tax**

Service Tax Commissionerate,
No.16/1, S.P. Complex,
Lalbagh Road,
Bangalore - 560 027.

Appellant(s)

VERSUS

**M/s. Softpro Software
Professionals Pvt. Ltd.**

MIG-15, 1st Main, KHB Colony,
Basaveshwarnagar,
Bangalore - 560 079.

Respondent(s)

APPEARANCE:

Shri Rajashekar B.N.N, Superintendent (Authorised Representative) for the Appellant/Revenue.

None for the Respondent.

CORAM:

**HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)**

Final Order No. 22085 /2025

DATE OF HEARING: 19.11.2025

DATE OF DECISION: 19.11.2025

PER : R. BHAGYA DEVI

None present for the respondent. Heard learned Authorised Representative for the Revenue.

2. On perusal of records, we find that the appeal filed by the respondent against the same impugned order was disposed of

vide Final Order No.20305/2020 dated 11.03.2020, wherein the Respondent had already got this matter settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and the Discharge Certificate in the form of SVLDRS-4 has been issued in favour of the Respondent. Accordingly, the appeal is dismissed as infructuous.

(Operative portion of the order was pronounced in Open Court on conclusion of hearing.)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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